

जो उसके पास इस समय को कम करने के लिए सुझाव प्राए हैं, क्या वे इस बात के द्योतक नहीं हैं कि उसके कर्मचारी इस इमरजेंसी में विश्वास नहीं करते। मन्त्री महोदय ने कहा कि उन्होंने एक अन्य कारण भी दिया था, वह अन्य कारण क्या है ?

**श्री ल० ना० मिश्र :** उनका अन्य कारण यह था कि उनको पीने 6 बजे तक काम करने में संघ्या हो जाती है और उनको जल्दी आने में तकलीफ होती है, इसलिए वे चाहते थे कि आधा घंटा समय कम कर दिया जाए।

**श्री अ० प्र० शर्मा :** इस सदन में मन्त्री महोदय ने कुछ दिन पहले कहा था कि जहां श्रमिक लोग अपने वालंटरी तरीके पर राजी हो गए हैं आधा घंटा अधिक काम करने के लिए वहां अगर वह वापस जाना चाहते हैं तो वे जा सकते हैं, सरकार की तरफ से कोई दबाव नहीं दिया जाएगा। अब जबकि मजदूर मांग करते हैं अपने पुराने काम के घंटों पर जाने के लिए तो फिर क्या बजह है कि सरकार उस वालंटरी एग््रीमेंट को मजदूरों पर जबर-दस्ती लादना चाहती है ?

**श्री ल० ना० मिश्र :** वह वालंटरी एग््रीमेंट नहीं था, सरकार का हुक्म था।

**Shri A. P. Sharma :** I want to inform the House that there was a voluntary agreement so far as the Railways are concerned.

**Mr. Speaker :** Shri Sharma would realise that if the Minister says that there was none, what can I do?

**श्री विभूति मिश्र :** क्या सरकार प्राविशियल गवर्नमेंट्स के ऐम्पलाइज और बेतिहर मजदूरों के कामों को भी ध्यान में रखते हुए केन्द्रीय सरकार के ऐम्पलाइज के काम का समय उसी तरीके से निर्धारित करेगी क्योंकि अगर केवल केन्द्रीय सरकार के कर्मचारियों को कोई सहूलियत दी जाती है तो उसका असर प्राविशियल गवर्नमेंट्स के ऐम्पलाइज और

बेतिहर मजदूरों पर पड़ता है। ये सब एक ही देश के रहने वाले हैं तो क्या सरकार ऐसा ब्याल रखेगी कि यह सरकारी व्यपतारों में जो काम करते हैं उनसे अधिक से अधिक काम लिया जाय ताकि बेतिहर मजदूर भी अधिक से अधिक काम करें ?

**श्री ल० ना० मिश्र :** यह तो सेंट्रल गवर्नमेंट के ऐम्पलाइज के बारे में प्रश्न है इतना मैं माननीय सदस्य को बतला दूँ।

**अध्यक्ष महोदय :** उनका जो सुझाव है उस पर भी गौर किया जाय।

### Goa, Daman and Diu

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Shrimati Renu Chakravarty:

Shri J. B. Singh:

Shri S. M. Banerjee:

Shri Yashpal Singh:

Shri M. L. Dwivedi:

Shri S. C. Samanta:

Shri Prakash Vir Shastri:

Shri Jagdev Singh Siddhanti:

Shri P. R. Chakraverti:

Shrimati Savitri Nigam:

Dr. L. M. Singhvi:

Shri Hukam Chand

Kachhavaia:

Shri Bade:

Shri Onkar Lal Berwa:

Shri Bibhuti Mishra:

Shri K. N. Tiwary:

Shri J. B. Bist:

Shri R. S. Pandey:

\*227. Shri A. N. Vidyalkar:

Shri P. C. Borooah:

Shri Rameshwar Tantia:

Shri Abdul Ghani Goat:

Shrimati Ramdulari Sinha:

Shri Kolla Venkalah:

Shri L. N. Bhanja Deo:

Shri E. Barua:

Shri Madhu Limaye:

Shri Kishen Pattanayak:

Shri Jashvant Mehta:

Shri Shinkre:

Shri Tridib Kumar

Chaudhuri:

Shri Hari Vishnu Kamath:

**Shri Yajnik:**

**Shri U. M. Trivedi:**

**Shri S. S. More:**

**Shri Tulsidas Jadhav:**

**Shri Dighe:**

**Shri Kishan Veer:**

Will the Minister of Home Affairs be pleased to state:

(a) whether the question of merging Goa with Maharashtra and Daman and Diu with Gujarat has since been considered; and

(b) if so, the decision taken thereon?

**The Minister of State in the Ministry of Home Affairs (Shri Hathi):**

(a) No, Sir;

(b) Does not arise.

**Shrimati Renu Chakravartty:** In view of the fact that for a very long time and specially during the last elections this particular political question became the major issue and the people won on this question of merger of Goa with Maharashtra, what is holding up the decision of Government to accept finally the merger?

**Shri Hathi:** The Government is considering this aspect. Of course, the party in the Assembly passed a Resolution, but there is also a substantial number of people who are not for merger and it is better that these questions are solved in a manner where agreement is reached possibly if it could be done. That is why we are going a bit slow.

**Shrimati Renu Chakravartty:** Is it not a fact that even on the question of Pondicherry and other States there has always been a minority opinion which has opposed merger, that is, the French and Portuguese elements in Goa and Pondicherry? Why is it that Government is insisting on not giving weightage to the preponderant majority which wants merger of Goa with Maharashtra?

**Shri Hathi:** As I explained, of course, there is a majority party in the Assembly, but there is also a substantially big party which is against the merger.

**An hon. Member:** What of that?

**Shri Hathi:** Therefore we do not want to precipitate action but to let it be by agreement of all if possible.

**Shri S. M. Banerjee:** I want to know whether it is a fact that the Congress President, Shri Kamaraj, has made any commitment to the people of Pondicherry that it will be out of Tamilnad for ten years and whether it is one of the reasons that if the Goa problem is decided, Pondicherry will have to be merged with Tamilnad. Is there any truth in it and is that the main obstruction?

**Shri Hathi:** This question relates to Goa.

**Mr. Speaker:** He connects it by the last sentence, namely, whether that is the reason.

**Shri S. M. Banerjee:** I want to know whether Shri Kamaraj is standing in the way of a decision.

**Mr. Speaker:** I am not going to press them to say whether there is something about Pondicherry.

**Shri S. M. Banerjee:** My question is very simple, namely, whether Goa is not being merged with Maharashtra only because a promise has been made to the people of Pondicherry by the Congress President that it will remain outside Tamilnad for ten years and whether there is any truth in it.

**Shri Hathi:** I have given the reasons why we have not yet been able to take a decision. I am not aware of the other fact.

**श्री यज्ञपाल सिंह:** क्या सरकार का ध्यान इस निर्णय की ओर गया है कि अगर 15 मार्च तक इस मामले में सरकार ने फैसला नहीं लिया तो महाराष्ट्र में विरोधी दल

वाले वहाँ की असम्बन्धी का बायकाट करेगे ?

**श्री हाथी :** वह तो मैंने कहा कि ऐसा कोई प्रेसीपिटेड ऐक्शन नहीं लेना चाहते हैं बल्कि सब के साथ सलाह करके एक ऐन्टी सौल्यूशन पर अगर हम पहुँच सकें तो ठीक रहेगा ।

**Shri Nath Pai:** The hon. Minister in the first reply which he gave said that the Government is studying the problem. May I bring to his attention the assurance which he gave to the House, when he pleaded for the withdrawal of a Private Member's Resolution in December, that the Government is seized of the problem and is carefully studying it? It was time enough for Government to study it. May I also point out that an assurance was given by the present Prime Minister to this House on the 11th April that Government is not against merger? Combining these two and the clear verdict of the electorate plus the resolution, is it not time for Government—instead of going on inciting the minority to respect the overwhelming wishes of the majority—to come to a decision and may we know how is he going to . . .

**Mr. Speaker:** How long will it go?

**Shri Nath Pai:** May I know how he proposes to bring about the consummation of the wishes of the people and whether still Government. . .

**Mr. Speaker:** That is all.

**Shri Nath Pai:** I have finished. May I know whether. . .

**Mr. Speaker:** Now he wants to begin again?

**Shri Nath Pai:** . . . Government are planning to have some such thing as Mr. Patil once said about the referendum or the wishes of the people. . .

**Shri Hathi:** As I said earlier, if at all any assurance was given, the assurance was that the Government was considering it and the process of consideration still continues. I also stated then that the matter was rather a complicated one and a delicate one and that it shall require consideration of various questions. Also, it will require the question of trying to arrive at a settlement which does not take an agitational aspect. That is why we are still considering it.

**Shri Nath Pai:** On a point of order, Sir. All that he said are the inanities to which we are being subjected to every day. We want a categorical assurance.

**Mr. Speaker:** The Government is still considering it.

**Shri Nath Pai:** You have to protect us against this. They said this exactly a year and a half ago. Does it take Mr. Nanda, when the verdict of the people is so clear, to study so long?

**Mr. Speaker:** If the Government says that. . .

**Shri Nath Pai:** Mr. Nanda should be more firm on this issue.

**Mr. Speaker:** The Minister of State has said that they have not yet decided it. Now he will allow me to proceed further.

**Shri Nath Pai:** You have to defend our rights when the Minister tries to evade the issue like this, by saying "We are studying it." There is a limit to that.

**Shri Ranga:** How can we expect Government to answer this now?

**Shri Nath Pai:** I do not know why Mr. Ranga should come to the help of the Home Minister.

**Mr. Speaker:** The Government has not taken any decision. It is only information that he can get. I cannot compel the Government to give their decision during the Question Hour. How can I do that? The hon. Member should realise that. Mr. Ranga has thrown the weight on my side.

**Shri Tridib Kumar Chaudhuri:** The hon. Minister just now said that the Government is still considering this question. Will the hon. Minister kindly inform us whether the airing of views by members of this Government, Mr. Chavan on the one hand and Mr. Patil on the other—contradictory views—is also a process of that consideration?

**Shri Nanda:** There is no intention at all to needlessly postpone decisions regarding any important problem—that should not be—and this is an important question. There was a certain policy enunciated, announced, here earlier as to the situation regarding Goa. Now, I think, there has been some change in the situation, that is, there is. . . .

**Shri Nath Pai:** Resolution.

**Shri Nanda:** May be. It is not only one thing; there may be several things. I am not going into the merits of it, whether the elections, the number of candidates who won, all that, is going to be the decisive consideration. I am not going into those merits. But I concede that this is a problem which must be tackled quickly and, therefore, it is being considered in that sense and in that light.

**Shri Shivananjappa:** Before coming to any decision about the ultimate merger, may I know whether the views of the State Government of Mysore will be taken into account?

**Shri Nanda:** To the extent anyone is concerned, yes, Sir.

**Shri Nath Pai:** Do not go on inviting trouble by consulting everybody. Why not consult Assam?

**Shri P. C. Borooah:** After the experience gained on the demand for maintaining separate entity by Himachal Pradesh, Delhi NEFA, Manipur and Tripura, on what ground do Government expect to be successful in merging Goa, Daman and Diu with adjacent States.

**Shri Hathi:** I could not follow the question.

**Mr. Speaker:** The hon. Member has gone to Manipur and to the eastern borders.

**Shri P. C. Borooah:** I was referring to Himachal Pradesh and Manipur. . .

**Mr. Speaker:** Now, Shrimati Savitri Nigam.

**Shri P. C. Borooah:** What is the answer to my question?

**Mr. Speaker:** Let him wait in the east.

**Shrimati Savitri Nigam:** May I know how much time Government are likely to take to come to a decision, and what efforts have been made to find out a common ground of agreement between the minority and majority groups?

**Shri Hathi:** The Home Minister has just replied that all efforts are being made.

**Shri P. R. Patel:** Diu and Daman are governed by the administration in Goa which is far away from these places, and, so the administration of Diu and Daman suffers. May I know why the question of Diu and Daman should be linked with Goa?

**Shri Hathi:** Because at present they are under one administration.

**Dr. P. S. Deshmukh:** I would like to know whether Government are aware that there is a feeling in the country that unless people do something serious, the attention of Government is not likely to be attracted

towards that. We have had the instances of Andhra Pradesh and Samyukt Maharashtra. May I know whether Government are trying to wait for any such agitation on the part of the people of Goa.

**Shri Surendranath Dwivedy:** They will wait for an agitation.

**Shri Nanda:** Already there is too much of this kind of thing in the country, and even small things are leading to violence and intimidation and hooliganism.

**Shri Hari Vishnu Kamath:** That is due to your bungling and blundering.

**Mr. Speaker:** Let us not do that bungling and blundering here.

**Shri Nanda:** Whatever that may be, it is something which should be the concern of the entire nation. If there is any mistake on this side in the Government, we should try to rectify it. Therefore, we want that for one thing, there should be no encouragement at all by word or gesture or anything to this type of support to any cause in this country.

**Shrimati Renu Chakravartty:** Then do not delay the decision.

**Shri Nanda:** I agree, and I have agreed already—and there was no further need for it—that any problem that arises in the nation must be tackled quickly and not allowed to drift.

**Shri Hari Vishnu Kamath:** Do not sit pretty, sit tight on this issue.

**Dr. L. M. Singhvi:** May I know what the decisive factor in the consideration of Government is, and whether Government think that unless a universal agreement is secured about the merger of Goa, Daman and Diu, no action would be taken by Government? Is that the stand which Government are taking?

**Shri Nanda:** Universal agreement, if feasible and possible, would be welcome. But it is not always available.

Therefore, maximum agreement is the next thing.

**श्री प्रकाशवीर शास्त्री :** समाचार पत्रों में कुछ ऐसे भी समाचार प्रकाशित हुए हैं कि कांग्रेस पार्लियामेन्टरी बोर्ड ने गोमा को महाराष्ट्र में मिलाने के सम्बन्ध में अब से कुछ समय पहले एक निश्चय किया था, लेकिन यह निश्चय उस समय का है, जबकि गोमा विधान सभा ने गोमा को महाराष्ट्र में मिलाने सम्बन्धी प्रस्ताव पारित नहीं किया था। क्या गृह मन्त्री महोदय यह बताने की कृपा करेंगे कि गोमा विधान सभा का निश्चय होने के बाद क्या कांग्रेस पार्लियामेन्टरी बोर्ड प्रथवा मन्त्रिमण्डल बदली हुई स्थितियों में फिर से इस विषय में विचार करेंगे ?

**श्री नन्दा :** मैं जवाब दे चुका हूँ। लेकिन वह प्रस्ताव की वजह से नहीं—धीर कारण है।

**Shri Alvares:** Immediately after the Home Minister's recent visit to Bombay, both the Chief Minister of Maharashtra and the Governor of Maharashtra expressed the expectation that they would soon have the opportunity to welcome Goa to Maharashtra. May I know from the Home Minister what the basis of this assurance is?

**Shri Nanda:** I am in no position to make any commitment at all, and, therefore, there is no basis for anything, so far as I am concerned.

**श्री मधु लिवये :** इस प्रश्न पर महाराष्ट्र और गोमा की जनता उत्तेजित हो गई है। अगर इसका जल्दी फैसला नहीं होगा, तो उसके बड़े अंतरालक नतीजे निकलेंगे। नन्दा जी ने तो यह कहा कि हिंसा को उत्तेजना नहीं देनी चाहिए, लेकिन सरकार की नीति का लाजिमी नतीजा होगा कि हिंसा होगी, प्रत्याचारी भ्रान्दोलन चलेगा और तब आकर यह सरकार उनके सामने झुकेगी। इसलिए पहले से वह फैसला करे और जल्दी फैसला करे।

**Shri H. N. Mukerjee:** In view of the feeling in Maharashtra and also in Goa that the majority opinion is being flouted in view of likely minority opinion expressing itself against the merger, may I know whether Government will give an assurance to this House that the minority would not be permitted to hold up a settlement on the ground that a unanimous settlement is the most desirable theoretical thing?

**Shri Nanda:** I have answered that. But I would re-state that minorities also have their importance and their place in the country, and there must be maximum effort to satisfy them.

**श्री तुलशीबास जाधव :** पहले कांग्रेस पार्लियामेंटरी बोर्ड ने यह निश्चय किया था कि दस बरस के बाद इस सम्बन्ध में विचार किया जायेगा, लेकिन अभी मिनिस्टर साहब ने कहा है कि इसका फ़ैसला "क्विकली" होगा। मैं यह जानना चाहता हूँ कि इन दोनों में से कौनसी बात ठीक है और क्या दस बरस की कन्डीशन अब है या नहीं।

**श्री नन्दा :** मैं यह नहीं कह रहा हूँ कि मर्जर कब होगा, दस बरस बाद होगा या पांच बरस बाद होगा, लेकिन इस बात की कोशिश होनी चाहिए कि उसका फ़ैसला जल्दी हो।

**श्री तुलशीबास जाधव :** "क्विकली" के माने क्या हैं ?

**अध्यक्ष महोदय :** उसके माने ये हैं कि माननीय सदस्य, श्री जाधव, अपनी जगह पर बैठ जायें।

**Mr. Speaker:** Next question.

**Shri Nath Pai:** On a point of order.

**Mr. Speaker:** There is nothing I can do. I have passed on to the next question.

**Shri Nath Pai:** Kindly hear the formulation of my point of order in one sentence. You will have to ensure, particularly when dangers to the nation's unity are developing from every quarter, that government spokesmen do not use words like 'plebiscite', 'referendum' etc. regarding parts of India and their place in different places. This is a very valid point, because these words have been used. I do not want to drag in any individuals. But these words have been used without sufficient consideration and restraint regarding Goa. May I therefore point out that these are highly pernicious and dangerous words to use in relation to the position of any part of India *vis-a-vis* another State?

**Mr. Speaker:** Yes.

**Shri Nanda:** It was not used.

**Shri Nath Pai:** They will not be used. Why don't you say so formally?

#### Indo-U.A.R. Scientific Board

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\*228. { **Shri Rameshwar Tantia:**  
**Shri Yashpal Singh:**  
**Shri D. D. Puri:**

Will the Minister of Education be pleased to state:

(a) whether it is a fact that a meeting of the Indo-U.A.R. joint scientific board was recently held in Cairo;

(b) if so, the points discussed; and

(c) decisions arrived thereat?

**The Minister of Education (Shri M. C. Chagla):** (a) Yes, Sir.

(b) and (c). A statement is laid on the Table of the House. [Placed in Library, see No. LT-3901/65].

**Shri Rameshwar Tantia:** What will be the total budget for this and how will it be shared between India and U.A.R.